

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.2721/2004

New Delhi this the 10thday of November,2004

**Hon'ble Mr. S.K. Malhotra, Member (A)**

Shri Din Dayal,  
Supervisor (Retd.),  
Department of Telecommunications,  
R/o H.No.2091/MG/GF,Sec.3,  
H.B.Colony,  
Ballabgarh-121004

.....Applicant

(By Advocate: Shri P.K.De)

Versus

1. Union of India  
through  
The Secretary,  
Department of Telecommunications,  
Govt. of India, Sanchar Bhawan,  
New Delhi-1.
2. The Director (Pension),  
M/O Personnel, Public Grievances Pension,  
Department of Pension & Pensioners' Welfare,  
Lok Nayak Bhawan, 3<sup>rd</sup> Floor , Room No.330-C,  
New Delhi-3

Respondents

**O R D E R(ORAL)**

The present OA has been filed by the applicant with the prayer that the respondents may be issued directions to refix his pension in accordance with the clarification issued by the Government, by granting him one additional increment as on 1.1.86 in addition to one already granted to him on 1.5.85.

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2. The applicant retired from service on 31.12.85 and was drawing a basic pay of Rs.660/- which included one stagnation increment of Rs.20/- granted w.e.f. 1.5.85. However, at the time of pension fixation, the applicant's pay was fixed, ignoring the stagnation increment. It has been contended that in accordance with the instructions issued by the Department of Pension & Pensioners' Welfare vide order dated 19.12.2000, his pay was required to be refixed taking into account stagnation increment and also an additional increment as on 1.1.86 in the revised scale in terms of Proviso to Rule 8 of CCS (RP) Rules (Annexure-A2). He has submitted several representations but no response has been received. Two such representations dated 8.3.2003 and 23.6.2004 are annexed with this OA (Annexure-A3).

3. In view of the facts and circumstances of the case, it is felt that it would meet the ends of justice if the OA is disposed of at this stage, with the direction to the respondents to consider the representations made by the applicant and pass a speaking order, within a period of 3 months from the date a copy of this order is received by them. In case, the applicant is still aggrieved, he shall be at liberty to approach this Tribunal with a fresh OA for redressal of his grievances.

4. No costs.

*S.K. Malhotra*  
(S.K. Malhotra)  
Member (A)

New Delhi  
10.11.2004  
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